

which nearly Rs. 60,000/- crore have already been spent;

(b) if so, the names of these projects and the money spent on each of them so far;

(c) whether these projects are being discontinued due to paucity of funds;

(d) if so, whether any other resource mobilisation avenues are likely to be explored to complete these projects; and

(e) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) No, Sir. In February 1996 Government accepted, in principle, the suggestions of the Group of Ministers on specific measures to cut delays in implementation of projects. One of the suggestions relates to weeding out/transferring to joint/private sector of the projects which are making slow progress in view of the resource crunch. The criteria suggested by the Group of Ministers and accepted by the Government are that the projects where 60% of gestation period is over but expenditure incurred is 5% or less of the total cost should be considered for weeding out/transferring to joint/private sector keeping in view the resource crunch and other relevant factors such as the strategic importance, constraints in land acquisition, change in government policies/market conditions, backward and forward linkage, etc. The concerned administrative ministries would review the projects under their jurisdiction before the final decision is taken by the government. No project has been identified so far under the decision of February, 1996.

(b) to (e) Do not arise.

Income Tax Dues against Indian/Foreign Traders

3585. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of FINANCE be pleased to state :

(a) the amount of income-tax outstanding against Indian/Foreign businessmen and industrialists during the last two years, year-wise;

(b) the reasons for accumulation of the outstanding dues; and

(c) the steps being taken to make expeditious recovery of the same?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : a) Separate details of income-tax outstanding in the cases of Indian/foreign businessmen and industrialists are not maintained. However, the total outstanding demand as a whole is as under :—

Financial Year	Corporation tax outstanding	Income-tax outstanding
(Rupees in crores)		
1994-95	9890.13	12808.52
1995-96 (Provisional)	12445.16	16532.32

(b) The following are generally the reasons for the outstanding demand :—

- Demands that have not become due for payment at the end of year.
- Demands claimed to have been paid out pending verification.
- Demands stayed by Courts, Settlement Commission, Tribunal and I.T. Authorities.
- Demands for which instalments have been granted.

(c) Various actions prescribed under the Income-tax Act, e.g. attachment of movable and immovable properties of defaulters, prosecution, imposition of penalties, detention in prison, appointment of receiver for management of defaulter's properties are taken for recovery of the outstanding demand. Besides, various steps are taken to effect recovery of demand including grant of instalments and where issues are locked up in appeal, appellate authorities are requested to dispose of the appeals expeditiously.

In the cases of arrears of tax due from Notified persons involved in security scam, as per provisions of the Special Court Act all properties, both movable and immovable, belonging to the Notified Person stand attached simultaneously with the issue of the Notification. Therefore, in respect of all demands that have since become arrears, the department has filed applications with the Special Court for issue of directions to the Custodian to release funds against the tax dues.

[Translation]

National Institute of Fashion Technology

3586. SHRI N.J. RATHWA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to set up a branch of the National Institute of Fashion Technology in Gujarat particularly in the tribal areas of the State during the current financial year;

(b) if so, the details thereof; and

(c) the time by when it is likely to be set up?